

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 4430
TO BE ANSWERED ON 08.01.2019**

RECOMMENDATION of NCSC

4430. DR. UDIT RAJ:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that recommendations given by the National Commission for Scheduled Castes (NCSC) pursuant to unstarred question Nos. 4084 & 2852 answered in Lok Sabha on 19.12.2011 & 13.3.2018 respectively have been neglected by the Department of Telecommunications (DoT) and Mahanagar Telephone Nigam Limited (MTNL);
- (b) if so, the reasons therefor and the reaction of the Government thereto; and
- (c) the steps taken/being taken by the Government to safeguard the seniority of MTNL officers belonging to Scheduled Castes, promoted earlier than the General/ OBC candidates by virtue of rule of reservation, as per DoP&T guidelines issued pursuant to 85th Constitution Amendment Act, 2001?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a): No, Madam. The National Commission for Scheduled Castes (NCSC) in its hearing had advised Department of Telecommunications (DoT) & Mahanagar Telephone Nigam Limited (MTNL) to re-examine the case in terms of the petitioner's contention and Department of Personnel & Training (DoPT) guidelines. In response, Department of Telecommunications (DoT) and Mahanagar Telephone Nigam Limited (MTNL) have submitted detailed report to the National Commission for Scheduled Castes.

(b): Does not arise.

(c): Extant guidelines of Department of Personnel and Training (DoP&T) are always adhered to. In pursuance of the 85th Amendment as well as the guidelines contained in Hon'ble Supreme Court's order dated 26.04.2000 in Civil Appeal No. 4339/1995, Department of Telecommunications (DoT) has issued the final seniority list in respect of Telecommunications Engineering Service (TES) Group 'B' officers of the Department of Telecommunications (DoT), Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) on 17.01.2007. The MTNL has submitted a detailed report to the NCSC and stated that the DoT has taken action on the issue and accordingly MTNL has complied on the issue.
